

ITEM NO.20+51

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 7449/2023

(Arising out of impugned final judgment and order dated 31-05-2023 in CRLP No. 3798/2023 passed by the High Court for the State of Telangana At Hyderabad)

DR. SUNEETHA NARREDDY

Petitioner(s)

VERSUS

Y.S. AVINASH REDDY & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.114751/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.114749/2023-PERMISSION TO FILE SLP)

WITH

MA 1285/2023 in Cr1.A. No. 1251/2023 (II)
(IA No. 100224/2023 - CLARIFICATION/DIRECTION)

SLP (Cr1.) No(s). 6294/2023
(IA No. 100353/2023 - EXEMPTION FROM FILING O.T.)

SLP(Cr1) No. 6912/2023 (II)
(IA No. 108971/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 18-07-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Parties

Mr. Sidharth Luthra, Sr. Adv.
Ms. Jesal Wahi, AOR
Mr. Anmol Kheta, Adv.
Mr. Kumar Kashyap, Adv.
Mr. Kauser Husain, Adv.

Mr. Shreyash Lalit, Adv.
Mr. Karan Kumar Gogna, Adv.
Mr. Aamir Khan, Adv.
Mr. Akshay Sahani, Adv.

Mr. Ranjit Kumar, Sr. Adv.
Ms. Devahuti Tamuli, Adv.
Mr. Mukund P. Unny, AOR

Mr. Tushar Mehta, Solicitor General(N/P/)
Mr. S V Raju, A.S.G.(N/P)
Mr. Rajat Nair, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Navanajay Mahapatra, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. Dama Seshadri Naidu, Sr. Adv.
Mr. Sumanth Nookala, AOR

UPON hearing the counsel, the Court made the following
O R D E R

SLP (Cr1.) No(s). 7449/2023

Learned counsel appearing on behalf of respondent No.2 - Central Bureau of Investigation (CBI) prays for, and is granted two weeks' time to file the counter affidavit/reply.

Respondent No.2 - CBI along with the counter affidavit/reply will file a copy of the charge sheet, which is stated to have been filed on 28.06.2023 and will also produce the original case file/diary before this Court in a sealed cover.

Copy of the counter affidavit/reply filed by respondent No.2 - CBI will be served on the appellant(s) and co-respondent(s).

Rejoinder affidavit, if any, may be filed within a period of three weeks after service of the counter affidavit/reply.

Re-list in the week commencing 11.09.2023.

MA 1285/2023 in Cr1.A. No. 1251/2023

Re-list along with SLP (Cr1.) No.7449/2023 and other connected matters.

SLP (Cr1.) No(s). 6294/2023

Learned counsel appearing on behalf of respondent No.1 prays for and is granted two weeks, time to file the counter affidavit/reply.

Rejoinder affidavit, if any, may be filed within a period of three weeks after service of the counter affidavit/reply.

Re-list along with SLP (Cr1.) No.7449/2023 and other connected matters.

SLP(Cr1) No. 6912/2023

Issue notice and tag with SLP (Cr1.) No.7449/2023 and other connected matters.

Mr. Arvind Kumar Sharma and Mr. Sumanth Nookala, learned counsel, who are present in Court on advance notice, waives service and accept notice on behalf of respondent Nos. 1 and 2.

Counter affidavit/reply, if any, will be filed within a period of three weeks' from today.

Rejoinder affidavit, if any, may be filed within a period of two weeks after service of the counter affidavit/reply.

Re-list in the week commencing 11.09.2023.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR